

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 1484 of 1998

New Delhi, this the 25th day of September, 1998

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)  
Hon'ble Mr. K Muthukumar, Member (A)

1. Har Kesh S/O Late Sh. Dargahi Lal, R/O Blok - JB-6/109, Welcome Seelampur-III, Delhi - 110053.
2. Ashok Kumar S/O Sh. Mohan Lal, r/o - JB-6/107, Welcome Seelampur - III, Delhi - 110053. .... Applicants

(By Advocate : Sh. U Srivastava)

Versus

1. The Chief Secretary, 5, Shamnath Marg, Delhi.
2. The Director General, Delhi Home Guards & Civil Defence, CTI Complex, Raja Garden, New Delhi.
3. The Commandant, Delhi Home Guards & Civil Defence, CTI Complex, Raja Garden, New Delhi. .... Respondents

(By Advocate : None)

O R D E R (ORAL)

Hon'ble Sh. K Muthukumar, Member (A)

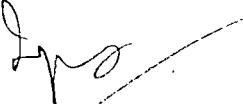
Heard Sh. U Srivastava, learned counsel for applicant. It is submitted that this case is on all fours with the details in the facts and circumstances of the OA No. 1735/98 and which was disposed of by our order dated 22.9.1998. The applicants have impugned the respondents' order dated 26.6.98, stating that the three years tenure in the Home Guard Organisation, had expired on 23.5.98 and that their services <sup>would</sup> <sub>no longer</sub> required. It is also stated in the aforesaid order that the applicants

(2)

(X)

are given one months' notice prior to the end of tenure. We note that the impugned order, on the face of it, is incorrect. We set aside the impugned orders with the liberty to respondent No. 3, to pass fresh orders, if so advised, in accordance with the rules. A copy of this application alongwith this order be furnished to the respondents.

This O.A. is disposed of. No orders as to costs.

  
(K MUTHUKUMAR)  
MEMBER (A)

  
(SMT. LAKSHMI SWAMINATHAN)  
MEMBER (J)

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